

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Contempt Petition No.25 of 1993 in

Dated: **21 DEC 1993**

APPLICATION NO(s) 639 of 1991.

APPLICANTS: C.V.Appu

v/s. RESPONDENTS: S.C.Sengupta, Divisional
Railway Manager, Southern
Railway, Bangalore and Ors.

TO.

1. Sri.M.Beghavendra Achar, Advocate,
No.1074 and 1075, Banashankari 1st Stage,
Mysore Bank Colony, Opp.Beghavendra Nursing Home,
Bangalore-560 050.
2. Sri.A.N.Venugopala Gowda, Advocate,
No.5/2, Upstatis, R.V.Road,
Opp:Bangalore Hospital, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

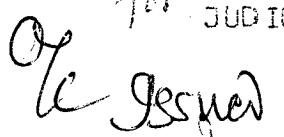
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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 01-12-1993.


for DEPUTY REGISTRAR

JUDICIAL BRANCHES.

gm*


C.G.Sengupta


B.W.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

CONTEMPT PETITION (CIVIL) NUMBER 25 OF 1993

DATED THIS THE 1ST DAY OF DECEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V. Ramakrishnan, .. Member(A).

C.V. Appu,
S/o C.K. Velayudham,
Aged about 55 years,
working as Station Superintendent,
Byappanahalli Railway Station,
Bangalore-560 038. .. Petitioner.

(By Advocate Sri A.R. Achar)

v.

1. S.C. Sengupta, Major, Division Railway Manager, Bangalore Division, Southern Railway, Bangalore-560 023.
2. Rakumar Shukla, Major, General Manager, Southern Railway, Park Town, Madras-600 003.
3. The Union of India, represented by its Secretary Shri A.N. Shukla, Railway Board, New Delhi-110 001. .. Respondents.

(By Standing Counsel Sri A.N. Venugopala Gowda)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

This petition which seeks action for not complying with the direction of the Tribunal is now rendered infructuous in the light of the recent order of the Supreme Court staying the order of the Madras Bench of this Tribunal passed in O.A. No. 869 of 1991 followed herein in passing the impugned order. Under the circumstances it becomes clear right now this contempt petition has become abortive and therefore, disposed off with liberty to the applicant to revive the same in case the order of interim stay is vacated by the Supreme Court.

TRUE COPY

[Signature]
SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL MEMBER
BANGALORE

21/12/93 Sd/-
MEMBER(A)

Sd-

VICE-CHAIRMAN